

**Court-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 316 of 2013 & IA No. 412 of 2013**

**Dated : 10<sup>th</sup> December, 2014**

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**M/s Wardha Power Co. Ltd. .... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant (s) : Ms. Meghana Aggarwal

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan for MERC  
Mr. G.Saikumar, Mr. Aditya Dewan and  
Ms. Soumya Saikumar for MSCDCL

**ORDER**

The learned counsel for the appellant prays for adjournment. Learned counsel for the appellant is directed to file written submission, if any, before the date fixed after furnishing a copy of the same to the learned counsel for the respondent so as to enable the later to file counter affidavit and written submission.

Post this matter for hearing on **23<sup>rd</sup> January, 2015.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

*sh/jps*